

C. A. T. Bench, JAIPUR

Date of Order

Orders

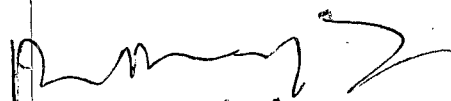
13/12/93

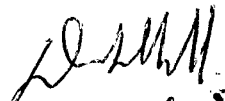
None present on behalf of
any of the parties.

We have gone through
the record of the case.
The applicant should ^{under} first
exhaust his remedy under Industrial
Dispute Act I.

The O.A. ^{is} ~~has been~~ disposed
of accordingly.

20/12/93


(B. B. Mahajan)
Member (Adm.)


(D. L. Mehta)
Vice-Chairman